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## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

### HOME DEPARTMENT NOTIFICATIONS

The 16th December 1944

No. 6590-A.—The following notification, issued by the Government of India in the Legislative Assembly Department, is republished for general information.

By order of the Governor  
R. A. E. WILLIAMS  
Chief Secretary to Government

New Delhi, 23rd November 1944

No. F. 43—II/44-A.—The following order by the Governor-General, dated the 22nd November 1944, is published for general information:—

'In exercise of powers conferred by sub-section (2) of section 63-D of the Government of India Act as set out in the Ninth Schedule to the Government of India Act, 1935, I, Archibald Percival, Viscount Wavell; hereby prorogue the session of the Legislative Assembly.

WAVELL  
Governor-General

The 22nd November 1944

MD. RAFI  
Secretary

The 14th December 1944

No. 3588-C.—The following notification by the Government of India, is republished for general information.

By order of the Governor  
R. A. E. WILLIAMS  
Chief Secretary to Government

### DEFENCE DEPARTMENT

New Delhi, 25th November 1944

No. 5-DC(80)/44—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

After rule 85-B of the said Rules, the following rule shall be inserted, namely:—

"85-C. Prohibition of improper travelling on trains.

(1) No passenger shall travel on the roof, steps or foot-board of any carriage or an engine or in any other part of a train not intended for the use of passengers.

(2) If any person contravenes the provisions of sub-rule (1) he may be removed from the railway by any railway servant or police officer, and shall also be punishable with imprisonment for a term which may extend to six months, or with fine or with both."

C. MACI. G. OGILVIE  
Secretary to the Govt. of India

The 20th December 1944

No. 3665-C.—The following notifications by the Government of India, are republished for general information.

By order of the Governor  
R. A. E. WILLIAMS  
Chief Secretary to Government

### FINANCE DEPARTMENT (CENTRAL REVENUES)

#### CUSTOMS

Simla, 9th December 1944

No. 31—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Central

Government is pleased to cancel the notification of the Government of India in the Finance Department (Central Revenues), No. 21-C., dated the 14th June 1941.

M. SLADE

Joint Secretary to the Govt. of India

### HOME DEPARTMENT

#### ORDER

New Delhi, 7th December 1944

No. 56/44-Political (I).—The following order of the Government of India, is published for general information.

In exercise of the powers conferred by clause (b) of sub-rule (1) of rule 41 of the Defence of India Rules, the Central Government is pleased to cancel its Order, No. 41/14/41-Political (I), dated the 30th November 1942.

R. TOTTENHAM

Addl. Secy. to the Govt. of India

### LAW DEPARTMENT

#### NOTIFICATION

The 15th December 1944

No. 4710-L.—The following Ordinance promulgated by the Governor-General is hereby republished for general information.

By order of the Governor  
J. E. MAHER  
Secretary to Government

New Delhi, 2nd December 1944

ORDINANCE No. LII OF 1940

AN

#### ORDINANCE

further to amend the Criminal Law Amendment

Ordinance, 1943

WHEREAS an emergency has arisen which makes it necessary further to amend the Criminal Law Amendment Ordinance, 1943, (XXIX of 1943), for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. **Short title and commencement**—(1) This Ordinance may be called the Criminal Law Amendment (Seventh Amending) Ordinance, 1944.

(2) It shall come into force at once.

2. **Amendment of section 3, Ordinance XXIX of 1943**—In section 3 of the Criminal Law Amendment Ordinance, 1943 (hereinafter referred to as the said Ordinance), for the words "three Special Tribunals to sit at Calcutta, Lahore and Lucknow respectively" the following words shall be substituted, namely:—

"five Special Tribunals, two (hereinafter referred to respectively as the First and Second Tribunal) to sit at Lahore, and three to sit at Calcutta, Lucknow and Amraoti, respectively."

3. **Amendment of First Schedule, Ordinance XXIX of 1943**—In the First Schedule to the said Ordinance—

(a) In Part I—

(i) entries Nos. 34, 41, 42, 44 and 47 shall be omitted;

(ii) the following entries shall be added, namely :—

52. (1) Captain H. W. Upshon, Assistant Superintendent (Commercial), Luggage and Parcel Office, Howrah, E. I. Railway.  
 (2) Sergeant-Major E. W. Mulcabai, Head Parcel Clerk, Luggage and Parcel Office, Howrah, E. I. Railway.  
 (3) Sergeant-Major F. J. L'Estrange, Chief Luggage and Parcel Inspector, Luggage and Parcel Office, Howrah, E. I. Railway.  
 (4) Havaladar P. D. Nagi, Assistant Head Parcel Clerk, Luggage and Parcel Office, Howrah, E. I. Railway.  
 (5) G. Lal, Assistant Parcel Clerk, Luggage and Parcel Office, Howrah, E. I. Railway.  
 (6) S. R. Acharia, Supervisor, Bentinck Street, City Booking Office, Calcutta, E. I. Railway.  
 (7) G. Hussain, Assistant Parcel Clerk, Bentinck Street, City Booking Office, Calcutta, E. I. Railway.
53. A. Ghose, representative of Messrs. R. L. Mandal & Sons, Ltd., Railway Timber Contractors, Calcutta.
54. Lt. N. S. Rau, Assistant Accounts Officer, Howrah, E. I. Railway.

Section 120B, read with section 161, I. P. C.

Sections 161/116, I. P. C.

(1) Section 161, I. P. C.  
 (2) Section 165, I. P. C.

(b) in Part II—

(i) for the existing heading "Cases for trial by the Tribunal with headquarters at Lahore" the following shall be substituted, namely :—

"Cases for trial by the First Tribunal with headquarters at Lahore";

(ii) entries Nos. 40, 45, 46, 47, 48, 51 and 52 shall be omitted;

(c) in Part III—

(i) entries Nos. 1 and 20 shall be omitted;

(ii) the following entries shall be added, namely :—

34. (1) Anandi Pershad, Assistant Goods Clerk, Dehra Dun, E. I. Railway.  
 (2) Rameshwar Dass, Marker, Goods Office, Dehra Dun, E. I. Railway.
35. Shiam Sundar, Superintendent, M-3 Section, Office of the Chief Controller of Purchase, New Delhi.
36. (1) Krishan Kumar Soti, Chief Goods Clerk, Gajraula, E. I. Railway.  
 (2) Hotilal Verma, Station Master, Gajraula, E. I. Railway.
37. (1) Lt. L. R. Dhingra, formerly Group Officer, Transit Section, O. I. D., Delhi Fort.  
 (2) Ram Sarup Goel, son of Jagan Parshad Goel of Meerut, Hire Transport Contractor, Delhi Fort.
38. Man Mohan Puri, formerly Aerodrome Transport Officer, Fatehjang, Katchery Road, Rawalpindi.
39. Man Mohan Puri, formerly Aerodrome Transport Officer, Fatehjang, Katchery Road, Rawalpindi.
40. Man Mohan Puri, formerly Aerodrome Transport Officer, Fatehjang, Katchery Road, Rawalpindi.

Section 120B, read with section 161, I. P. C.

Section 161, I. P. C.

Sections 161/109, I. P. C.

(1) Section 120B, I. P. C.  
 (2) Section 420, I. P. C.  
 (3) Sections 420/109, I. P. C.

Section 409, I. P. C.

Section 409, I. P. C.

Section 409, I. P. C.

(d) after Part III and the entries therein, the following Parts and entries shall be inserted, namely :—

"PART IV

Cases for trial by the Tribunal with headquarters at Amraoti

- | Name of the accused person or persons  | Offences punishable under the Indian Penal Code charged against the accused |
|--|---|
| 1. Subedar J. H. Abraham, R.I.A.S.C., Gudivada, Madras.  | Section 161, I. P. C.   |
| 2. (1) Govind Rao Neelay, Hire Transport Contractor, R.I.A.S.C., Jubbulpore Cantonment.<br>(2) Satya Narain Khandelwal, Hire Transport Contractor, R.I.A.S.C., Tumsar Road, District Bhandara, C. P.             | Sections 161/116, I.P.C.  |
| 3. Ram Prashad Sharma (Tiwari), Station Master, Madan Mahal, Jubbulpore, G. I. P. Railway.   | Section 161, I. P. C.   |
| 4. Shaik Saliah Sahib, Chief Goods Clerk, Bezwada, M. & S. M. Railway.   | Section 161, I. P. C.   |
| 5. (1) K. Madan Mohan Rao, Supervisor, Office of the Controller of Leather Manufacture, Government Harness and Saddlery Factory, Madras.<br>(2) C. Rozier, Office Supervisor, Ordnance Inspection Depot, Madras. | Sections 161/116, I. P. C.  |

- |  |  |
|--|--|
| 6. (1) Nooka Gopala Krishnan, 12,5 Varadamuthiappan Street, George Town, Madras.<br>(2) Devi Setti Vankatarangaiah, 40, Govindappa Naick Street, George Town, Madras.  | Sections 161/116, I. P. C. read with section 34, I. P. C.                      |
| 7. Nandlal Bhagwandas Bakshi, Inside Examiner, Camp Group, Ordnance Inspection Depot, Sewri, Bombay.   | Section 161, I. P. C.  |
| 8. Ezckiel Jacob Solomon, Reservation Clerk, Church Gate Reservation Enquiry Office, Bombay, B. B. & C. I. Railway.  | Section 161, I. P. C.  |
| 9. Seth Abdul Aziz Kachchi, son of Wali Mohammad, Miloni Ganj, Jubbulpore.   | Sections 161/116, I. P. C.   |
| 10. E. H. Hunter, S. D. O. (E. & M.) Sub-division, Andheri, Bombay.  | Sections 420/511, I. P. C.   |
| 11. Bhaiyalal Beohar, Shunting Master, Jubbulpore, G. I. P. Railway.   | Section 161, I. P. C.  |
| 12. Chabildas Chaganlal Parikh, Assistant Luggage Clerk, Parcel Office, Surat, B. B. & C. I. Railway.  | Section 161, I. P. C.  |
| 13. J. V. Raja Rao, Station Master, Koduru, M. & S. M. Railway.  | Section 161, I. P. C.  |
| 14. (1) Major (now Lieutenant) J. R. Gammage, R. I. A. S. C., Supply Depot, Katni.<br>(2) Subedar V. M. Sarang Pani, R.I. A. S. C., Head Clerk, Supply Depot, Kamptee.<br>(3) Sheikh Ahmadulla, son of Sheikh Dullu, Military Contractor, Opren Ganj, Jubbulpore.<br>(4) Sheikh Shamsuddin, son of Sheikh Dullu, Military Contractor, Opren Ganj, Jubbulpore.<br>(5) Sheikh Abdul Ghani, son of Sheikh Dullu, Military Contractor, Opren Ganj, Jubbulpore. | (1) Section 120B, read with section 420, I. P. C.<br>(2) Section 420, I. P. C. |

PART V

Cases for trial by the Second Tribunal with headquarters at Lahore

- | Name of the accused person or persons   | Offences punishable under the Indian Penal Code charged against the accused   |
|---|---|
| 1. (1) Rai Bahadur Lala Padam Chand Taela, Divisional Engineer, Rawalpindi, N. W. Railway.<br>(2) Khan Sahib Jilani Bakhsh Malik, Assistant Engineer, Jholum, N. W. Railway.  | (1) Section 120B, read with section 161, I. P. C.<br>(2) Section 120B, read with section 420, I. P. C.<br>(3) Section 161, I. P. C.<br>(4) Section 420, I. P. C.<br>(5) Sections 420/109, I. P. C.          |
| 2. (1) Ganpa Rai Gadi, son of Dayal Dass Gadi, E-3, C. R. E. Air Fields, Karachi.<br>(2) Hardayal Jaswant Rai Hardy, Advocate, Karachi.<br>(3) Asanand Chagpal Joshi, Advocate, Karachi.<br>(4) Anoopchand, son of Kirpa Ram Mehta, School Master, Middle School, Keamari, Karachi.   | (1) Section 120B, read with section 420, I. P. C.<br>(2) Section 420, I. P. C.<br>(3) Section 420/109, I. P. C.<br>(4) Section 417, I. P. C.<br>(5) Section 161, I. P. C.<br>(6) Sections 161/109, I. P. C. |
| 3. Ram Lal, Station Master, Sarna, N. W. Railway.   | Section 161, I. P. C.   |
| 4. (1) Bakhshish Singh, son of Kishan Singh, Sadar Bazar, Kharas Mahallah, Lahore Cantonment.<br>(2) Ram Nath Sethi, son of Lala Tara Chand, Mochi Gate, Lahore.<br>(3) Des Raj, son of Niranjan Dass Khatri, Guru Tegh Bahadur Road, Krishan Nagar, Lahore.  | Section 161, I. P. C.   |
| 5. (1) Joginder Singh, S. D. O., M.E.S., Chaklala.<br>(2) Teja Singh, Overseer, M.E.S., Chaklala.<br>(3) Nanak Singh, Work Munshi, M.E.S., Chaklala.  | (1) Section 120B, read with section 409, I. P. C.<br>(2) Section 409, I. P. C.<br>(3) Sections 409/109, I. P. C.  |
| 6. (1) Major I. D. E. Cearns, Officer-in-charge Supplies, Ambala.<br>(2) Captain R. T. Linton, A. T. O., Kalka.<br>(3) Captain F. A. F. Durrance, A. T. O., Kalka.<br>(4) Captain C. A. Ward, A. T. O., Kalka.<br>(5) Captain E. Cragg, A. T. O., Kalka<br>(6) Captain R. F. Hills, incharge Railhead, Kalka.<br>(7) Subedar Major Qamar Din, Head Clerk, Office of the Officer-in-charge Supplies, Ambala.<br>(8) Des Raj, Contractor, Kalka<br>(9) Kartar Singh Lamba, Contractor, Kalka.<br>(10) Zaffar Mahomed, Contractor, Kalka<br>(11) Lal Chand, General Merchant, Kalka<br>(12) Prem Chand, Shop-keeper, Kalka | (1) Section 120B, read with section 420, I. P. C.<br>(2) Section 420, I. P. C. and sections 420/109, I. P. C.<br>(3) Section 161, I. P. C.<br>(4) Sections 161/109, I. P. C.                                |

WAVELL

Viceroy and Governor-General

DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATIONS

The 13th December 1944

No. 22416-S.T.—The following notifications, issued by the Government of India, in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 25th November 1944

No. F.22(164)AP/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943) the Central Government is pleased to direct that the following amendments shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies, No. F. 22 (164)-AP/44, dated the 11th November 1944, namely :—

In the said notification :—

(1) In part I, in the last column, against item (b) for the figures "0-11-0" the figures "0-11-3" shall be substituted; and

(2) For Part II, the following shall be substituted, namely :—

" PART II

Prices of vegetable ghee sold in small packs—

	Wholesale price (Namely price at which manufacturers, manufacturer's distributing agents or wholesalers may sell)	Retail Price (Namely price at which retailers may sell to consumers)
	Rs. A. P. Per pack	Rs. A. P. Per pack
Packs containing 10 lbs. . . . .	7 9 0	7 15 0
Packs containing 9 lbs. . . . .	6 14 6	7 4 0
Packs containing 5 lbs. . . . .	4 0 3	4 3 6
Packs containing 3 lbs. . . . .	2 10 0	2 12 0
Packs containing 2 lbs. . . . .	1 10 6	1 12 0
Packs containing 1 lb. . . . .	0 13 6	0 14 3

R. A. MAHAMADI

Dy. Secy. to the Govt. of India

Bombay, 25th November 1944

No. 1/2(135)/44-CG(CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer in respect of the tinned provisions specified below :—

Serial No.	Description	Wholesale	Retail
		per dozen	each
PART I		Rs. A. P.	Rs. A. P.
1	A. J. C. Brand South African Jam (24 ozs. tin).	14 4 0	1 8 0
2	A. J. C. Brand South African Marmalade (24 ozs. tin).	15 12 0	1 11 0
3	" Kee " Brand South African Jam (2 lbs. tin).	19 8 0	2 0 0
4	" Kee " Brand Marmalade (2 lbs. tin)	16 8 0	1 11 0
5	Hugos S. A. Seville Orange Marmalade (2 lbs. tin).	15 12 0	1 10 0
6	Morton Sweet Seville Orange Marmalade (2 lbs. tin).	15 12 0	1 10 0
7	Morton S. A. Seville Orange Marmalade (2 lbs. tin).	15 12 0	1 10 0
8	" Maxam " Processed Cheese (12 ozs. tin).	12 15 0	1 6 0
9	Covering Chocolate (Shavoy) per lb. . .	1 9 0	..
10	Covering Chocolate (Buchanan) per lb. .	2 3 0	..
PART II		Rs. A. P.	Rs. A. P.
1	South African Beef Extract (2 oz. Jar)	15 0 0	1 8 0
2	South African Beef Extract (4 oz. Jar)	27 0 0	2 14 0
3	South African Beef Extract (8 oz. Jar)	46 8 0	4 12 0

Bombay, 25th November 1944

No. 1/2(134)/44-CG(CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance 1943 (XXXV of 1943), the Central Government is pleased to direct that the following amendment shall be made in this Department Notification No. 1/2(43)/44-CG(CS), dated the 17th June 1944, namely :—

In part I of the Table of Prices annexed to the said notification for the entries against the item " Cheese—

Edam and Gouda", the following shall be substituted, namely :—

" CHEESE

Edam and Gouda.. 2 8 0 per lb. 3 2 0 per tin"  
Bombay, 2nd December 1944

No. 1/2(140)/44-CG(CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section (3) of the Hoarding and Profiteering Prevention Ordinance, 1943, the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer in respect of Knitting and Wool specified below :—

Serial No.	Description	Retail price to consumers		
		Rs.	a.	p.
1	Beehive Scotch Fingering 3 and 4 ply ..	15	9	0 per lb.
2	Toten 4 ply ..	14	13	0 "
3	Herald Fingering 3 and 4 ply ..	12	12	0 "
4	Diana 3 and 4 ply ..	14	8	0 "
5	Beehive Lady Betty 2, 3 and 4 ply ..	18	4	0 "
6	Beehive Baby Wool 3 ply ..	16	4	0 "
7	Campanula 4 ply ..	16	12	0 "
8	Wendy Plain 3 and 4 ply ..	12	6	0 "
9	Wendy Plain Sock ..	12	6	0 "
10	Wendy Baby ..	12	6	0 "
11	Wendy Super Botany ..	12	11	0 "
12	Croscheteen 3 ply ..	9	9	0 "
13	Lustre Wool (hand knitting Art silk yarn)	12	5	0 "
14	Pastorella ..	18	0	0 "

NOTE—(1) A discount of 15 per cent shall be allowed to the Retailers on the above prices.

(2) Freight to be borne by the consignee.

Bombay, 2nd December 1944

No. 1/2(144)/44-CG(CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows, the maximum prices which may be charged by a dealer or producer in respect of the brand of cigarettes specified below :

Provided that where cigarettes are subject to any local or provincial taxation, the dealers of that locality may charge a price in excess of the maximum which would be just sufficient to cover the tax.

Brand	Wholesale price	Retail price
	Rs. a. p.	Rs. a. p.
Rythm..	21 14 0 per 1,000	0 4 0 per packet of 10.

Bombay, 2nd December 1944

No. 1/2(145)/44-CG(CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer in respect of the articles specified below :—

- |   | Rs. a. p.   |
|---|-------------|
| (1) USCO Brand Kerosene Oil Table and Wall Lamp (American make).  | 3 12 0 each |
| (2) USCO Brand Hurricane Lantern (American make).                 | 5 8 0 "     |
| (3) Master Padlock No. 47 Tiger Brand (American make).            | 1 12 0 "    |
| (4) USCO Brand Tea Strainer with bllelite handle (American make). | 0 10 0 "    |

Bombay, 13th November 1944

No. 1/2(139)-CG(CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance 1943, (Ordinance No. XXXV of 1943), the Central Government is pleased to fix the maximum retail prices which may be charged by a dealer or producer in respect of Pint and Half Pint Bottles of the wines and liquors as specified in the Schedule below :—

Provided that any Provincial Government may fix lower prices than the maximum limit prescribed for Indian Spirits in the Schedule below, and lower prices so fixed by the Provincial Government will operate as a maximum limit for areas under the jurisdiction of the said province :

Provided further that the maximum retail prices which may be charged by a dealer or producer at a Hill Station specified in Schedule II of Industries and Civil Supplies Department Notification No. F. 22(101)-AP/44, dated the 10th June 1944, may exceed the price mentioned in the schedule below by 3 per cent.

SCHEDULE

Part I	Bombay higher assessment area Bombay province		Elsewhere in Bombay province		Elsewhere in India	
	Pint Bottle	Half pint Bottle	Pint Bottle	Half pint Bottle	Pint Bottle	Half pint Bottle
Cyprus Gin ..	10 10 0	5 12 0	10 8 0	5 8 0	10 2 0	5 8 0
Other Gins ..	9 10 0	5 4 0	9 8 0	5 3 0	9 2 0	5 0 0
Cyprus Brandy ..	10 12 0	5 12 0	10 9 0	5 10 0	10 4 0	5 8 0
Other Brandies ..	10 4 0	5 8 0	10 0 0	5 6 0	9 12 0	5 4 0
Syprus Wine ..	5 12 0	3 4 0	5 12 0	3 4 0	5 12 0	3 4 0
Other wines ..	5 4 0	3 0 0	5 4 0	3 0 0	5 4 0	3 0 0
Cyprus Vermouth ..	5 12 0	3 4 0	5 12 0	3 4 0	5 12 0	3 4 0
Other Vermouths (half Litre).	Rs. 5-4-0		Rs. 5-4-0		Rs. 5-4-0	
Beer Australian ..	1 4 0	0 12 0	1 4 0	0 12 0	1 4 0	0 12 0
Beer S. American ..	1 10 0	0 15 0	1 4 0	0 12 0	1 4 0	0 12 0
Beer American ..	1 4 0	0 12 0	1 4 0	0 12 0	1 4 0	0 12 0
Sherry from Spain ..	6 0 0	3 6 0	6 0 0	3 6 0	6 0 0	3 6 0

Part II	Bombay province				Rest of India	
	Produce of Bombay province		Produce of other province		Pint	Half pint
	Pint	Half pint	Pint	Half pint		
Indian Rum, Gin, Whisky, Brandy and Liquors.	Rs. a. p. 6 0 0	Rs. a. p. 3 6 0	Rs. a. p. 7 0 0	Rs. a. p. 3 14 0	Rs. a. p. 6 12 0	Rs. a. p. 3 12 0
Indian Grape Brandy ..	..	..	7 12 0	4 4 0	7 8 0	4 6 0
Indian Pure Malt Whisky.	..	..	7 14 0	4 4 0	7 10 0	4 2 0

NOTE—These prices are for standard qualities only and do not apply to special qualities such as old liquor, old Brandies and old wines, etc.

C. C. DESAI.

Joint Secy. to the Govt. of India

Bombay, 4th November 1944

No. 1/2 (132),44-CG(CS).—In exercise of the powers conferred upon me by section 12 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I hereby call upon all proprietors and managements of mills manufacturing artificial silk fabrics

to supply to the Office of the Controller General of Civil Supplies (Art. Silk), First Marine Street, Kalbadevi, Bombay 2, by not later than the 30th of November 1944, complete and up-to-date information in the subjoined forms I and II.

FORM I

PARTICULARS OF ART SILK CLOTH FOR WHICH CEILING PRICES ARE TO BE FIXED

Location

- Name of Mill.
1. Mill Serial Number :
  2. Description of Cloth :
  3. Trade Number and/or Trade Mark, if any :
  4. Dimensions :
    - (a) Width in Ins.
    - (b) Length in Yards.
    - (c) Weight in Lbs. (of finished cloth).
  5. Denier :
    - (a) Warp.
    - (b) Weft.
  6. Reed.
  7. Picks.
  8. Weight of Grey Yarn in : (base on actual counts).
    - (a) Warp.
    - (b) Weft.
  9. Weight of Dyed Yarn in :
    - (a) Warp.
    - (b) Weft.
  10. Weight of doubled Yarn. in border :
    - (a) Bleached.
    - (b) Dyed.
  11. Total weight, i.e. Total of 8, 9 and 10.
  12. In case of piece dyed, state whether direct or fast, and if direct, whether light and medium or medium and dark.
  13. Width of border.
  14. State special weaves, e.g., Drop Box, Jacquered Dobby, twisting with shafts used :
  15. Type of Finish, whether bleached or dyed.
  16. Remarks.

Date.....

(Signature of Mill Officer with designation.)

FORM II.

No.	Name of Mill and situation	Total Number of Looms			Number of Looms engaged on the production of Art silk			Of the decrease in Col. III (c)		Are these looms being worked (a) on Manufacturer's own a/c or (b) on others' account.	Has any quota of cotton or Woollen yarn been obtained for working looms diverted to other uses vide Col. V (a)	Total average production of artificial silk goods	
		a. In Oct. 1941	b. In Oct. 1944	c. Increase or decrease	a. In Oct. 1941	b. In Oct. 1944	c. Increase or decrease	a. Looms diverted to other uses, e.g., silk, cotton or woollen manufacture.	b. Looms entirely closed down.			a. In Oct. 1941	b. In Oct. 1944
I	II	III			IV			V		VI	VII	VIII	

Bombay, 30th September 1944

No. 1/2(104)/44-CG(CS).—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers in cigarettes, wholesalers and retailers, to exhibit a price list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under notification No. 1/2(103)/44-CG(CS), dated the 30th September 1944, subject to the following conditions:—

(1) Prices shall be written legibly in English or the local language of the district ;

(2) the price-list shall be shown to any purchaser who makes enquiry about the correct selling prices.

C. C. DESAI

Contrl.-Genl. of Civil Supplies

New Delhi, 30th September 1944

No. 90(50)-C/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies No. 90-C(43)/44, dated the 21st August 1944, namely:—

To the said notification, the following proviso shall be added, namely:—

“Provided that for the utensils manufactured at Moradabad with ‘Moradabad Kalai’ both inside and outside, the maximum retail price shall be Rs. 3 per lb.”.

J. D. KAPADIA

Dy. Secy. to the Govt. of India

Bombay, 21st October 1944

No. 1/2(124)/44-CG(CS).—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (No. XXXV of 1943), I call upon all dealers in cigarettes, wholesalers and retailers, to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government notification No. 1/2(123)/44-CG(CS), dated the 21st October 1944, subject to the following conditions:—

(1) Prices shall be written in English or the local language of the district.

(2) The price-list shall be shown to any purchaser who makes enquires about the correct selling price.

Bombay, 22nd September 1944

No. 1/2(109)/44-CG(CS).—In pursuance of section 9 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I hereby authorise:—

(a) Any accredited distributor of, or authorised dealer in Gramophone Mainsprings, Soundboxes and spare parts of a particular make to refuse to sell any spare parts of that make if—

(i) the spare parts are required otherwise than for servicing a gramophone of that make; or (ii) the intending purchaser does not, on a request being made in that behalf, furnish correct information as to the model for servicing whereof the spare parts are required, and the name of the owner thereof;

(b) any accredited distributor of gramophones of a particular make to refuse to sell spare parts of that make to a person other than an authorised dealer therein or a dealer approved in this behalf by the Controller-General of Civil Supplies;

(c) any retail dealer to refuse to sell spare parts of a gramophone unless the intending purchaser returns the spare part in replacement whereof he wishes to purchase the new part.

Bombay, 22nd September 1944

No. 1/2(110)/44-CG(CS).—In exercise of powers under section 11(1-A) of the Hoarding and Profiteering Prevention Ordinance (No. XXXV of 1943), as amended, I hereby direct all dealers in domestic crockery to mark all articles of crockery exposed or intended for sale with sale prices.

(2) Where the articles are intended for sale individually, the marking shall be done either by stamping or by pasting to each article a slip of paper bearing its price in ink.

(3) Where the articles are sold or intended to be sold by sets, any one piece of the set shall be so stamped or pasted with the price of the whole set and the number of pieces in the set shall be stated thereon.

Bombay, 22nd September 1944

No. 1/2(112)/44-CG(CS).—In pursuance of section 9 of the Hoarding and Profiteering Prevention Ordinance (No. XXXV of 1943), as subsequently amended, I hereby authorise:—

(a) any importer or producer of electric bulbs to refuse to sell bulbs except to a retail dealer who was the previous customer of such importer or producer or a dealer approved in this behalf by the Controller-General of Civil Supplies;

(b) any retail dealer in electric bulbs to refuse to sell a bulb to a consumer unless—

(1) the intending purchaser returns the bulb or bulbs in replacement whereof he wishes to purchase the new bulb or bulbs; or

(2) the intending purchaser produces a special permit from the District Magistrate of the District or from the Deputy Controller-General of Civil Supplies of the region in which the retail dealer is carrying on his business.

C. C. DESAI

Contlr.-Genl. of Civil Supplies

Bombay, 11th November 1944

No. 1/2(127)/44-CG(CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the prices of Toilet Requisites manufactured by Messrs. Pearlina (Paris) Bombay:—

Description	Unit size	Retail Price		
		Rs.	A.	P.
Depil .. .. .	2 oz.	1	15	0
Hennol .. .. .	4 oz.	5	12	0
Hennol Pomade .. .	3 oz.	6	14	0
Herbex .. .. .	2 oz.	2	4	0
Icy Kool .. .. .	2 oz.	1	6	0

Description	Unit size	Retail Price		
		Rs.	A.	P.
Kool Large .. .. .	4 oz.	3	12	9
Pearlex .. .. .	4 oz.	5	12	0
Pimplex .. .. .	3 oz.	4	11	0
Silki soft No. 1. .. .	4 oz.	1	15	0
Silki soft No. 2. (Silko) .. .	4 oz.	2	8	0
Vitex .. .. .	4 oz.	5	12	0
Vitex Pomade .. .. .	3 oz.	6	14	0
Odex .. .. .	2 oz.	5	0	0
Suma .. .. .	4 oz.	1	14	0

Bombay, 11th November 1944

No. F. 22(188) A.P./44.—In exercise of the powers conferred by clause (c) of sub-section (1) of Section (3) of the Hoarding and Profiteering Prevention Ordinance 1943, the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer in respect of of Imported Sheet Glass specified below:—

Serial No.	Quality	Description and other Particulars	Unit	Retail selling Prices
1	Ordinary	18 oz. Sheet to 60 u/ins ..	per 100 ft.	Rs. A. P. 55 0 3
2	"	18 oz. " " 80 " ..	"	77 11 0
3	"	18 oz. " " 100 " ..	"	92 13 6
4	"	24 oz. " " 68 " ..	"	82 1 6
5	"	24 oz. " " 80 " ..	"	103 10 0
6	"	24 oz. " " 100 " ..	"	128 0 0
7	"	32 oz. " " 60 " ..	"	110 0 0
8	"	32 oz. " " 80 " ..	"	140 10 0
9	"	32 oz. " " 100 " ..	"	173 1 3
10	"	3/16" Sheet to 26 ft. Super	per sq. foot	1 10 3
11	"	7/32 " " " " ..	"	1 14 0
12	"	1/2 " " " " ..	"	2 1 0
13	Selected	White figured Cathedral ..	"	1 2 0
14	"	Tinted figured and Cathedral	"	1 9 0
15	"	3/16" ribbed or Cast ..	"	1 5 0
16	"	1" Wired Cast ..	"	1 12 8
17	"	(Hex Mash)	"	
18	"	1" Wired Cast ..	"	1 13 0
	"	(Georgian)	"	
	"	1" Clear Polished Plate—	"	
	"	Sizes to:—	"	
	"	(a) 3 ft. Super ..	"	2 11 0
	"	(b) 5 ft. Super ..	"	3 9 6
	"	(c) 10 ft. Super ..	"	4 8 0
	"	(d) 50 ft. Super ..	"	5 12 6
	"	(e) 75 ft. Super ..	"	6 4 8
19	"	1" Silvered Plate—	"	
	"	(a) 3 ft. Super ..	"	4 8 0
	"	(b) 5 ft. Super ..	"	5 8 0
	"	(c) 6 ft. Super ..	"	6 8 6
20	"	Clear Polished Plate	"	
	"	(a) 1/2" Thick to 5 ft. Super	"	9 0 0
	"	(b) " 10 ft. Super ..	"	10 5 0
	"	(c) " 25 ft. Super ..	"	11 9 0
	"	(d) 3/4" Thick to 5 ft. Super	"	12 10 0
	"	(e) " 10 ft. Super ..	"	14 9 0
	"	(f) " 25 ft. Super ..	"	15 7 0
21	"	Triplex Laminated Safety Glass up to 1/2" thick sizes up to 57" x 27" or 48" x 30"	"	0
	"	Sizes to	"	
	"	48" x 36" or 60" x 30"	"	9 14 0
22	"	Non-Actinic 1/8" thick	"	1 9 3
23	"	Vitro-lite 5/16" thick ..	"	3 7 0

NOTES—(1) A discount of 25 per cent shall be allowed to the retailers on the above prices.

(2) Freight and cost of breakage (in transit to be borne by the consignee

C. C. DESAI

Joint Secy. to the Govt. of India

Bombay, 11th November 1944

No. 1/2(102)44-C.G.(CS).—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers in Gramophone records and Gramophone needles to exhibit a price-list at a prominent place in the shop showing clearly the wholesale and retail selling prices as fixed by the Central Government, under notification No. 1/2(101)/44-CG.(CS), dated the 11th November 1944, subject to the following conditions:—

1. Prices shall be written in English or the local language of the district; and

2. the price-list will be shown to any purchaser who makes enquiry about the correct selling prices.

Bombay, 11th November 1944

No. 1/2(118)/44-C.G.(CS).—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers in Toilet articles to exhibit a price list at a prominent place in the shop showing clearly the wholesale and retail selling prices as fixed by the Central Government under Notification No. 1/2(66)/44-C. G. (CS), dated the 11th November 1944, subject to the following conditions:—

(1) Prices shall be written in English or the local language of the district; and

(2) the price list will be shown to any purchaser who makes enquiry about the correct selling prices.

Bombay, 11th November 1944

No. F. 22(188)-A.P./2/44—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I hereby call upon all dealers in imported Sheet Glass, wholesalers and retailers to exhibit a price list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under Notification No. F. 22(188)-A.P./44, dated the 11th November 1944, subject to the following conditions:—

(1) prices shall be written legibly in English or in the local language of the district; and

(2) the price list will be shown to any purchaser who makes enquiry about the correct selling prices.

C. C. DESAI

Contrl.-General of Civil Supplies

New Delhi, 25th November 1944

No. 90(53)-C/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding

New Delhi, 25th November 1944

No. 21(6)-G.C./44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows, with effect from the 1st January 1945, the maximum prices which may be charged in respect of raw buffalo hides:—

Particulars	Weight range	Selection	Ceiling prices to be charged by licensed arathdars and hide merchants	Ceiling prices to be charged by suppliers other than licensed arathdars and hide merchants
1	2	3	4	5
(I) Green Buffalo hides trimmed according to trade customs.				
(a) Buffalo hides lights and mediums including buffalo calves or kattais.	Up to 64 lbs. per hide.	(i) Standard of hides as processed by the Government H. and S. Factory. (ii) Standard of hides as processed by the controlled tanneries for the production of No. 1 sole leather. (iii) Standard of hides as processed by the controlled tanneries for the production of No. 2 sole leather.	2 lbs. 2 ozs. per Re. 3 lbs. 5 ozs. per Re. 4 lbs. 4 ozs. per Re.	2 lbs. 6 ozs. per Re. 3 lbs. 9 ozs. per Re. 4 lbs. 8 ozs. per Re.
(b) Buffalo hides, heavy ..	Above 64 lbs. per hide.	(i) Standard of hides as processed by the Government H. and S. Factory. (ii) Standard of hides as processed by the controlled tanneries for the production of No. 1 sole leather. (iii) Standard of hides as processed by the controlled tanneries for the production of No. 2 sole leather.	1 lb. 5 ozs. per Re. 2 lbs. 9 ozs. per Re. 3 lbs. 7 ozs. per Re.	2 lbs. 3 ozs. per Re. 2 lbs. 13 ozs. per Re. 3 lbs. 11 ozs. per Re.
(II) Wet salted buffalo hides brushed clean and trimmed according to trade custom.				
(a) Buffalo hides lights and mediums including buffalo calves or kattais.	Up to 56 lbs. per hide.	(i) Standard of hides as processed by the Government H. and S. Factory. (ii) Standard of hides as processed by the controlled tanneries for the production of No. 1 sole leather. (iii) Standard of hides as processed by the controlled tanneries for the production of No. 2 sole leather.	1 lb. 14 ozs. per Re. 2 lbs. 14 ozs. per Re. 3 lbs. 11 ozs. per Re.	2 lbs. 21 ozs. per Re. 3 lbs. 2 ozs. per Re. 3 lbs. 15 ozs. per Re.
(b) Buffalo hides, heavy ..	Above 56 lbs. per hide.	(i) Standard of hides as processed by the Government H. and S. Factory. (ii) Standard of hides as processed by the controlled tanneries for the production of No. 1 sole leather. (iii) Standard of hides as processed by the controlled tanneries for the production of No. 2 sole leather.	1 lb. 10 ozs. per Re. 2 lbs. 2 ozs. per Re. 2 lbs. 14 ozs. per Re.	1 lb. 14 ozs. per Re. 2 lbs. 6 ozs. per Re. 3 lbs. 2 ozs. per Re.
(III) Normal dry salted buffalo hides trimmed according to trade custom.				
(a) Buffalo hides lights and mediums including buffalo calves or kattais.	Up to 40 lbs. per hide.	(i) Standard of hides as processed by the Government H. and S. Factory. (ii) Standard of Hides as processed by the controlled tanneries for the production of No. 1 sole leather. (iii) Standard of hides as processed by the controlled tanneries for the production of No. 2 sole leather.	1 lb. 8 ozs. per Re. 2 lbs. 4 ozs. per Re. 2 lbs. 15 ozs. per Re.	1 lb. 12 ozs. per Re. 1 lb. 8 ozs. per Re. 3 lbs. 3 ozs. per Re.
(b) Buffalo hides, heavy ..	Above 40 lbs. per hide.	(i) Standard of hides as processed by the Government H. and S. Factory. (ii) Standard of hides as processed by the controlled tanneries for the production of No. 1 sole leather. (iii) Standard of hides as processed by the controlled tanneries for the production of No. 2 sole leather.	1 lb. 5 ozs. per Re. 1 lb. 11 ozs. per Re. 2 lbs. 4 ozs. per Re.	1 lb. 9 ozs. per Re. 1 lb. 15 ozs. per Re. 2 lbs. 8 ozs. per Re.
(IV) Dry buffalo hides clean and trimmed according to trade custom.				
(a) Buffalo hides lights and mediums including buffalo calves or kattais.	Up to 30 lbs. per hide.	(i) Standard of hides as processed by the controlled tanneries for the production of No. 1 sole leather. (ii) Standard of hides as processed by the controlled tanneries for the production of No. 2 sole leather.	1 lb. 14 ozs. per Re. 2 lbs. 7 ozs. per Re.	2 lbs. 2 ozs. per Re. 2 lbs. 11 ozs. per Re.
(b) Buffalo hides, heavy.	Above 30 lbs. per hide.	(i) Standard of hides as processed by the controlled tanneries for the production of No. 1 sole leather. (ii) Standard of hides as processed by the controlled tanneries for the production of No. 2 sole leather.	1 lb. 6 ozs. per Re. 1 lb. 14 ozs. per Re.	1 lb. 10 ozs. per Re. 2 lbs. 2 ozs. per Re.

and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the notification of the Government of India in the Industries and Civil Supplies Department, No. 90-C(43)/44, dated the 21st August 1944, as subsequently amended, shall be cancelled.

New Delhi, 25th November 1944

No. 90(53)-C/44—In pursuance of clause 9 of the Brass Utensils (Control) Order, 1944, the Central Government is pleased to authorise the following officers in the Industries and Civil Supplies Department for the purpose of the said clause:—

The Controller-General of Civil Supplies

The Additional Controller-General of Civil Supplies

All Deputy Controllers-General of Civil Supplies

All Assistant Controllers-General of Civil Supplies

All Inspectors of Civil Supplies

J. D. KAPADIA

Dy. Secy. to the Govt. of India

New Delhi, 25th November 1944

No. 21(7)-GC/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following further amendment shall be made in the Industries and Civil Supplies Department Notification No. 21(7)-GC/44, dated the 23rd September 1944, namely:—

In the said Notification the following entries shall be added, namely:—

“Extra Heavies (Kips over the weight of 15/16 lbs. range)

	Prime Tannage		Cocodanas		Best Tannage	
	Rs.	A. P.	Rs.	A. P.	Rs.	A. P.
II .. .. .	1	4 4	1	4 4	1	3 8
Run .. .. .	1	1 11	1	1 11	1	1 3
IV .. .. .	0	15 7	0	15 7	0	15 0
V .. .. .	0	12 8	0	12 8	0	11 10
Inferior fifths .. .. .	0	9 11				

H. AHMED

Deputy Secy. to the Govt. of India

Bombay, 13th November 1944

No. 1/2(130)/44-CG(CS).—In exercise of the powers conferred upon me by sub-section 1(a) of section 11 of the Hoarding and Profiteering Prevention Ordinance (Ordinance No. XXXV of 1943), and in supersession of the notifications specified in the margin I call upon all dealers, wholesalers as well as retailers, in the articles specified in the schedule below, either to mark retail selling prices or to exhibit price list at a prominent place in the shop showing clearly the retail selling prices of the said articles and to comply with the following directions, namely:—

- No. 1/2(5)/44-CGCS, dated 19th January 1944
- No. 1/2(7)/44-CGCS, dated 22nd January 1944
- No. 1/2(8)/44-CGCS, dated 14th February 1944
- No. 1/2(10)/44-CGCS, dated 14th February 1944
- No. 1/2(22)/44-CGCS, dated 4th April 1944
- No. 1/2(25)/44-CGCS, dated 4th April 1944
- No. 1/2/43, dated 13th December 1943.

(a) Those who are exclusively wholesalers shall exhibit a price-list showing both the wholesale and retail prices;

(b) Those who are retailers shall, where possible, mark the retail selling prices on the article and where marking is not feasible shall exhibit the price-list at a prominent place;

(c) The prices shall be written or marked legibly in English or in the local language of the district;

(d) The prices marked or exhibited shall not exceed the maximum price which, for the time being, it is lawful to charge under the Hoarding and Profiteering Prevention Ordinance; and

(e) Where a price-list is exhibited, the list shall be in different parts for various classes of articles and within each part the articles shall be arranged as far as possible in alphabetical order.

Schedule

- Photographic materials,
- Arms and ammunition including cartridges,
- Sports goods,
- Razor blades,
- Fountain pens,
- Boot polishes, and
- Watches, clocks and timepieces.

Bombay, 23rd November 1944

No. 1/2(150)/44-CG(CS).—In exercise of the powers under sub-section 1(a) and 1(b) of section 12 of the Hoarding and Profiteering Prevention Ordinance (No. XXXV of 1943), I hereby direct all importers and wholesalers of pure and artificial silk yarn and silk fabrics in British India—

(1) To maintain daily records of all sale and purchase transactions in respect of the aforesaid yarn and fabrics; and

(2) to submit to the Controller-General of Civil Supplies, 1st Marine Street, Kalbadevi, Bombay 2, so as to reach him on or before the 15th day of every month, separate statements of stock position of the said yarn and fabrics on the last day of the preceding month, in the following form:—

Name and address of Importer or wholesaler	Opening balance in length or weight or pieces as the case may be	Receipts during the month	Total stock	Disposed of during the month	Balance
1	2	3	4	5	6

Bombay, 23rd November 1944

No. 1/2(152)/44-CG(CS).—In exercise of the powers conferred upon me by sub-section

1 (a) of section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in supersession of all the notifications issued under section 11 on or after the 8th April 1944 and not specified in the margin I call upon all dealers, wholesalers as well as retailers, in the articles specified in the Schedule below, either to mark retail selling prices or to exhibit price-list at a prominent place in the shop showing clearly

the retail selling prices of the said articles and to comply with the following directions, namely:—

(a) Those who are exclusively wholesalers shall exhibit a price-list showing both the wholesale and retail prices;

(b) Those who are retailers shall, where possible, mark the retail selling prices on the articles and where marking is not feasible shall exhibit the price-list at a prominent place in the shop;

(c) The prices shall be written or marked legibly in English or in the local language of the district;

(d) The prices marked or exhibited shall not exceed the maximum price which, for the time being, it is lawful to charge under the Hoarding and Profiteering Prevention Ordinance; and

(e) Where a price-list is exhibited, the list shall be in different parts for various classes of articles and within each part the articles shall be arranged as far as possible in alphabetical order.

Schedule

- Antena Wire.
- Battery Cells and Torch Lights.
- Cigarettes.
- Crockery.
- Cycles and cycle spare parts.
- Electric Bulbs.
- Food Stuffs including Infant's foods.
- Galvanised Iron Buckets and Drums.
- Gramophone Records and Needles.
- Imported Sheet Glasses.
- Japanese Staple Fibre Yarn and Artificial Silk Yarn.
- Leather.
- Milkmaid Sweetened condensed milk.
- Pure and Artificial Silk Fabrics.
- Radio Tubes and Accessories.
- Sissoo Timber.
- Synthetic Camphor and Camphor Tablets.
- Vacuum Flasks.
- Tinned Provisions.
- Toilet Requisites.
- Vegetable Ghee and Tawds.
- Vegetable Seeds.
- Wines and Liquors.
- Woollen Cloth.

Bombay, 23rd November 1944

No. 1/2(153)/44-CG(CS).—In exercise of the powers conferred upon me by sub-section 1 (a) of section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers, wholesalers as well as retailers, in the articles specified in the Schedule below, either to mark retail selling prices or to exhibit price-list at a prominent place in the shop showing clearly the retail selling prices of the said articles and to comply with the following directions, namely:—

(a) Those who are exclusively wholesalers shall exhibit a price-list showing both the wholesale and retail prices;

(b) Those who are retailers shall, where possible, mark the retail selling prices on the articles and where marking is not feasible shall exhibit the price-list at a prominent place in the shop.

(c) The prices shall be written or marked legibly in English or in the local language of the district;

(d) The prices marked or exhibited shall not exceed the maximum price which, for the time being it is lawful to charge under the Hoarding and Profiteering Prevention Ordinance; and

(e) Where a price-list is exhibited, the list shall be in different parts for various classes of articles and within each part the articles shall be arranged as far as possible in alphabetical order.

## Schedule

1. Cinema Equipments and Spare parts.
2. Knitting Wools.
3. Pipe Smoking Tobacco.
4. Refrigerators, Air Conditioners and Electrical Appliances.
5. Scientific Glassware, Surgical Instruments and Rubber Goods.
6. Washing and toilet Soaps.

C. C. DESAI

Contlr.-Genl. of Civil Supplies

The 13th December 1944

No. 22433-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 14th October 1944

No. 265 (A)-TA/43—In pursuance of sub-clause (a) of clause 3 of the Cotton Cloth Movements Control Order, 1943, the Central Government is pleased to direct that the following further amendments shall be made in the General Permit No. 1, published with the notification of the Government of India in the Department of Industries and Civil Supplies, No. 265 (A)-Tex/43, dated the 23rd October 1943, namely:—

In the said General Permit:—

(i) in clause (1)—

(a) the figure and words "2. the Delhi surplus area—Comprising the Province of Delhi" shall be deleted.

(b) in the paragraph under the heading "The Punjab Deficit Zone" after the words "North-West Frontier Province", the words "the Province of Delhi", shall be inserted.

(c) for the words "Surplus Areas" wherever they occur the words "Surplus Area" shall be substituted.

(d) under the heading "Surplus Areas" the figure "1" before the words "The Bombay Surplus Area" shall be deleted.

(ii) In clause (2)—

(a) in sub-clause (g) the words "and the Delhi Surplus Area" shall be deleted.

(b) Sub-clause (h) shall be deleted.

(c) Sub-clause (i) shall be renumbered as sub-clause (h) and in sub-clause (h) as so renumbered for the words "the Delhi Surplus Area and any Deficit Zone" the words "any Deficit Zone" shall be substituted.

N. O'H. O'NEILL

Dy. Secy. to the Govt. of India

The 20th December 1944

No. 22884-S. T.—The following notification, issued by the Government of India, in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 18th November 1944

No. 200-TA/43—In exercise of the powers conferred by clause (b) of sub-rule (2) of rule 81 of the Defence of India Rules, and delegated to me by the order of the Government of India in the Department of Industries and Civil Supplies, No. 200-Tex (B)/43, dated the 9th October 1943, and in supersession of the Textile Commissioner's Notification No. 200-TA/43, dated the 17th June 1944, I hereby direct that no person shall sell or offer to sell imported Zinc Chloride at an ex-godown price exceeding its landed cost by more than 20 per cent of such landed cost or Rs. 8-4-0 per cwt. whichever is less.

M. K. VELLODI

Tex. Commr. to the Govt. of India

The 25th December 1944

No. 22887-S.T.—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies, are hereby republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 2nd December 1944

No. 300-PA(15)/44—In exercise of the powers conferred by sub-rule (2) of Rule 81 of the Defence of India Rules, the Central Government is pleased to direct that one copy of each issue of the newspapers published after the 12th June 1944, required to be furnished under clause 5 of the Paper Control (Economy) Order, 1944, and returns required to be submitted under clauses 15, 20 and 27 of the said

Order shall in respect of the Provinces specified in column 1 of the Schedule appended hereto be submitted hereafter to the authorities mentioned in the corresponding entry in column 2 of the said Schedule, instead of to the Paper Controller as defined in the said Order.

## SCHEDULE

Province (1)	Authority (2)
Bengal	Special Officer, Paper Control, Government of Bengal, Calcutta.
Bombay	Paper Controller, Government of Bombay, Bombay.
Bihar	Provincial Paper Controller, Government of Bihar, Patna.
Punjab	Provincial Paper Controller, Government of the Punjab, Lahore.
Madras	Paper Controller, Government of Madras, Madras.
United Provinces	Paper Controller, Government of the United Provinces, Allahabad.
Orissa	Provincial Paper Controller, Government of Orissa, Cuttack.
Delhi	The Director of Civil Supplies, Delhi
Ajmer-Merwara	The Director of Civil Supplies, Ajmer-Merwara, Ajmer.
Baluchistan	Provincial Paper Controller, Quetta.

New Delhi 2nd December 1944

No. 300-PA (16)/44—In exercise of the powers conferred by clause 39 of the Paper Control (Economy) Order, 1944, the Central Government is pleased to direct that the powers conferred on it by sub-clause (2) of clause 40 of the said Order in respect of the clauses of the said Order specified in column 1 of the Schedule appended hereto shall also be exercised by—

(1) the Paper Controller, India, and

(2) the authorities specified in column 2 of the said Schedule in respect of the provinces specified in the corresponding entry in column 3 of the Schedule.

## SCHEDULE

Clauses (1)	Authority (2)	Province (3)
7 (2), 10(b) 17 and 37	1. Special Officer, Paper Control, Government of Bengal, Calcutta.	Bengal
	2. Paper Controller, Government of Bombay, Bombay.	Bombay
	3. Provincial Paper Controller, Government of Bihar, Patna.	Bihar
	4. Provincial Paper Controller, Government of the Punjab, Lahore.	Punjab
	5. Paper Controller, Government of Madras, Madras.	Madras
	6. Paper Controller, Government of the United Provinces, Allahabad.	United Provinces
	7. Provincial Paper Controller, Government of Orissa, Cuttack.	Orissa
	8. The Director of Civil Supplies, Delhi.	Delhi
	9. The Director of Civil Supplies, Ajmer-Merwara, Ajmer.	Ajmer-Merwara
	10. Provincial Paper Controller, Quetta.	Baluchistan

New Delhi, 2nd December 1944

No. 300-PA(17)/44—In exercise of the powers conferred by clause 39 of the Paper Control (Economy) Order, 1944, the Central Government is pleased to direct that the powers conferred on it by clause 40-A, of the said Order shall also be exercised by any Provincial Government and by the Chief Commissioners, Delhi, Ajmer-Merwara, Coorg and Beluchistan.

New Delhi, 2nd December 1944

No. 302-PA(63)/44—In exercise of the powers conferred by clause 12 of the Paper Control (Distribution) Order, 1944, the Central Government is pleased to direct that the powers conferred in it by clause 13 of the said Order shall also be exercised by any Provincial Government and by the Chief Commissioners, Delhi, Coorg and Beluchistan.

New Delhi 2nd December 1944

No. 308-PA(96)/44—In pursuance of clause 11 of the Paper Price Control Order, 1944, the Central Government is pleased to authorise any officer empowered in this behalf by any Provincial Government and by the Chief Commissioners, Delhi, Ajmer-Merwara, Coorg and Beluchistan to exercise the powers mentioned in the said clause.



*New Delhi, 2nd December 1944*

No. 308-PA(97)/44—In pursuance of clause 11 of the Paper Control (Prices of Board) Order, 1944, the Central Government is pleased to authorise any officer empowered in this behalf by any Provincial Government and by the Chief Commissioners, Delhi, Ajmer-Merwara, Coorg and Beluchistan to exercise the powers mentioned in the said clause.

*New Delhi, 2nd December 1944*

No. 308-PA(98)/44—In pursuance of clause 9 of the Paper (Prices of Imported Paper) Control Order, 1944, the Central Government is pleased to authorise any officer empowered in this behalf by any Provincial Government and by the Chief Commissioners, Delhi, Ajmer-Merwara, Coorg and Beluchistan to exercise the powers mentioned in the said clause.

B. N. KAUL

*Deputy Secy. to the Govt. of India*

*The 20th December 1944*

**No. 22889-S.T.**—The following notification, issued by the Government of India, in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

*Secretary to Government*

*New Delhi, 18th November 1944*

No. 71-TA(3)/43—In pursuance of sub-clause (a) of clause 3 of the Cotton Movements Control Order, 1942, the Central Government is pleased to direct that the following further amendment shall be made in the General Permit No. 1 issued under the said Order and published with the notification of the Government of India in the Department of Supply, No. 1117, dated the 19th November 1942, namely :—

In sub-clause (i) of clause 2 of the said General Permit, after the words "twenty miles of Cawnpore", the following words shall be deleted, namely :—

"or from any station in the Province of Sind eastward via the Jodhpur Railway to any station in the Province of Bengal".

J. D. KAPADIA

*Deputy Secy. to the Govt. of India*

*The 20th December 1944*

**No. 22895-S.T.**—The following notification issued by the Government of India, in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

*Secretary to Government*

*New Delhi, 18th November 1944*

No. 106-TA/44—In exercise of the powers conferred by rule 20 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Cotton Cloth and Yarn (Transmission by Post) Prohibition Order, 1944, namely :—

In the said Order—

(i) to clause 3 the following proviso shall be added, namely :—

"Provided that this clause shall not apply to the despatch or receipt by post of cloth or yarn by any of the authorities mentioned in the Schedule."

(ii) the following Schedule shall be added, namely :—

"Schedule

Authorities empowered to despatch or receive cotton cloth or yarn by post.

1. The Textile Commissioner, Bombay
2. Indian Central Cotton Committee's Technological Laboratory, Bombay.
3. Chief Inspector of Cotton Textiles, Bombay
4. Controllers of Inspection, Bombay, Madras, Calcutta and Lahore and Officers subordinate to them.
5. General Headquarters, New Delhi
6. Chief Inspector of Stores and Clothing, Cawnpore"

J. D. KAPADIA

*Dy. Secy. to the Govt. of India*

*The 20th December 1944*

**No. 22899-S.T.**—The following notifications, issued by the Government of India, in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

*Secretary to Government*

*Bombay, 9th December 1944*

No. 1/2(137)/44-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the

Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following amendments shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies, No. S/3/128-CG(CS), dated the 15th October 1944 namely:—

In the said notification, for the words "wholesalers" and "importers" the words "retailers" and "wholesalers" respectively shall be substituted.

C. C. DESAI

*Jt. Secy. to the Govt. of India*

*Bombay, 1st December 1944*

No. 1/2(157)/44 CG(CS)—Whereas it has been represented to me by dealers in imported watch materials and tools that the addition to landed cost allowed by the normal trade practice in force on the 31st August 1939, exceed 20 per cent thereof:—

It is hereby notified for public information that in accordance with the proviso to sub-section (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance 1943 (XXXV of 1943) and with reference to clause (b) of the said sub-section, I have sanctioned the following additions to landed cost.

In respect of:—	Wholesale	Retail
1. Calipers .. .. .	} 50 per cent	} 200 per cent
Drill Pinvice .. .. .		
Jewel setting tools .. .. .		
Pinvice single .. .. .		
Brushes English .. .. .		
Rivetting Stakes .. .. .		
Twoezer English .. .. .		
Douzin Gauge .. .. .		
Pivot Lathe, 4 cones .. .. .		
Pivot Lathe 10 cones .. .. .		
Punch Boxes .. .. .	} 100 per cent	} 300 per cent
2. All items of watch materials and tools other than those mentioned in item 1 above.		

NOTE—Retail prices must be rounded off to the nearest anna. Freight must be borne by the consignee.

*Bombay, 1st December 1944*

No. 1/2(158)/44-CG(CS)—In exercise of the powers conferred upon me by sub-section 1 (a) of section 11 of

the Hoarding and Profiteering Prevention Ordinance 1943 (Ordinance No. XXXV of 1943), I call upon all dealers wholesalers as well as retailers in imported watch materials and tools either to mark retail selling prices or to exhibit price-list at a prominent place in the shop showing clearly the retail selling prices of the said articles and to comply with the following directions, namely:—

(a) those who are exclusively wholesalers shall exhibit a price-list showing both the wholesale and retail prices;

(b) those who are retailers shall, where possible, mark the retail selling prices on the articles and where marking is not feasible shall exhibit the price list at a prominent place;

(c) the prices shall be written or marked legibly in English or in the local language of the district;

(d) the prices marked or exhibited shall not exceed the maximum price which, for the time being, it is lawful to charge under the Hoarding and Profiteering Prevention Ordinance; and

(e) where a price list is exhibited the list shall be in different parts for various classes of articles and within each part the articles shall be arranged as far as possible in alphabetical order.

*Bombay, 9th December 1944*

No. 1/2(146)/44-CG(CS)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers in the articles specified below to attach to each one of them a label bearing the price fixed for it by the Central Government under notification No. 1/2(145)/44-CG(CS), dated the 2nd December 1944.

(1) USCO Brand Kerosene Oil Table and Wall Lamp (American make).

(2) USCO Brand Hurricane Lantern (American make).

(3) Master Padlock No. 47 Tiger Brand (American make).

(4) USCO Brand Tea Strainer with bakelite handle (American make).

C. C. DESAI

*Controller Genl. of Civil Supplies*